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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 43/2003 in  
OA 271/2002

New Delhi this the 13th day of March, 2003

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri V.K.Majotra, Member (A)

Shri Prem Kumar and Others

..Petitioners

(By Advocate Shri S.K. Sawhney )

VERSUS

1. Shri R.K.Singh,  
General Manager,  
Northern Railway,  
New Delhi.

2. Shri V.K.Aggarwal,  
Divisional Railway Manager,  
Northern Railway, New Delhi.

3. Shri V.K.Katyal,  
Sr.Section Engineer (PC),  
Shatabdi (TG) Shed, Ajmeri Gate,  
Delhi.

.. Respondents

(By Advocate Shri V.S.R.Krishna )

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

We have heard learned counsel for both the parties in CP 43/2003 and perused the relevant documents on record..

2. Having regard to the directions of the Tribunal in the order dated 11.9.2002 in OA 271/2002 and the steps taken by the respondents, including what they have stated in their letter dated 10.3.2003, we are unable to agree with the contentions of Shri S.K.Sawhney, learned counsel for the petitioners that the respondents have acted in/contumacious manner defying

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the directions of the Tribunal justifying any action to be taken against them under the provisions of the Contempt of Courts Act, 1971 read with Section 17 of the Administrative Tribunals Act, 1985. We, however, note that the respondents are actively considering further modalities and the same are being worked out for deployment of electrical escorting staff on Rajdhani and Shatabdi Express Trains, in the light of the aforesaid directions of the Tribunal. In this view of the matter, CP 43/2003 is dismissed. Notices issued to the alleged contemnors/respondents are discharged and the file be consigned to the record room.

V.K.Majotra  
(V.K.Majotra )  
Member (A)

Lakshmi Swaminathan  
(Smt.Lakshmi Swaminathan )  
Vice Chairman (J)

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